

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 105
IA No. 195/JPR/2021
CP No. (IB)- 97/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

M/s Inframatrix

... Operational Creditor/Applicant

Versus

Ninaniya Estates Ltd.

... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

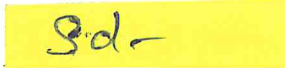
Present Through Video Conferencing: -


For the Applicant : Siddharth Bapna, Adv.

For the Respondent : Sonal Anand, Adv.

ORDER

Heard Mr. Siddharth Bapna, Adv. appearing on behalf of the Petitioner/ Operational Creditor and Mr. Sonal Anand, Adv. appearing on behalf of the Respondent/ Corporate Debtor. It is submitted by the learned counsel for the Petitioner that matter has been settled amicably between the parties. An appropriate application will be filed well before the next date of hearing. List the matter on 25.09.2023.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

September 13, 2023